

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1064  
ANSWERED ON:29.11.2005  
PROTECTION OF CITIZENS IN BIHAR  
Singh Shri Prabhunath

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether Bihar Administration and Bihar Police has failed to discharge their constitutional obligations of protecting its citizens;
- (b) if so, the measures taken to maintain law and order in Bihar;
- (c) the number of cases of various crimes reported in Bihar during the last one year till date; and
- (d) the number of cases still remaining unsolved and the reasons for the same?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a) & (b): Under the Seventh Schedule to the Constitution, `Public Order` and `Police` are state subjects. Therefore, it is the responsibility of State Governments to maintain law & order and protect the citizens. In the event of any incident of breach of law & order in any place, the State Government takes appropriate measures including deployment of additional police forces as may be necessary. Union Government provides central police forces whenever requested by a State Government, subject to availability.

(c) & (d): It is primarily the responsibility of the State Government to detect, register, investigate crimes and follow up prosecution of accused persons in the courts. Such information is, therefore, not maintained by nor readily available with the Union Government. However, as per the statistics compiled annually by the National Crime Records Bureau (NCRB), the number of crime cases registered under IPC during 2004 were 108060 and those registered under special and local laws were 9213. The number of cases under IPC pending investigation at the end of 2004 were 79618 and the number of cases under special & local laws pending investigation at the end of 2004 were 7373.